CENTRAL ADMINISTRATIVE TRIBUNAL, ALAHABAD BENCH, ALAHABAD

Allahabad, this the 07th day of February, 2014

Present:

Hon'ble Dr. Murtaza Ali, Member-J

Original Application No.45 of 2005

Smt. Shafali Sarkar wife of late M.N. Sarkar, Ex. Goods Driver, under Loco foreman Chopan, resident of 258/B Northern Colony, Post Office Chopan District Sonebhadra.

.....Applicant.

By Advocate - Shri S. Dwivedi

VERSUS

1. Union of India through the General Manager, East Central Railway, Hazipur Bihar.

2. The General Manager, East Central Railway,

Hazipur, Bihar.

3. The Divisional Railway Manager, East Central Railway, Dhanbad Division, Dhanbad, Jharkhand.

4. The Sr. Divisional Account Officer, East Central Railway, Bhanbad Jharkhand.

.....Respondents.

By Advocate: Shri K.P. Singh

ORDER

By Hon'ble Dr. Murtaza Ali, Member-J:

Shri S. Dwivedi, Advocate for the applicant and Shri K.P. Singh, Advocate for the respondents are present.

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2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 07.07.2004 of the applicant within a stipulated period of time. Learned counsel for the respondents has no objection if such direction is given.

- 3. Accordingly, the Respondent No.3 is directed to decide the representation dated 07.07.2004 of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order.
- 4. It is made clear that I have not expressed any opinion on the merits of the case.
- 5. With this direction, the OA stands disposed of at the admission stage itself. No order as to costs.

Member-J